GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1794

TO BE ANSWERED ON THE 04TH AUGUST, 2021/ 13 SRAVANA, 1943 (SAKA) INCREASE IN NUMBER OF RAPE CASES

1794. SHRI SHAKTISINH GOHIL:

Will the Minister of Home Affairs be pleased to state:

- (a) the details of the number of rape cases registered during the last five years, Statewise;
- (b) the reasons for the increase in the number of rape cases;
- (c) the allocation and utilisation of the Nirbhaya Fund during the last five years; and
- (d) the steps being taken by Government to stop the rising incidence of rapes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) to (d): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available till the year 2019. Details of State-wise cases registered for rape under the provisions of Indian Penal Code and Protection of Children from Sexual Offences Act, 2012, during the years 2015-2019 is at Annexure-I and Annexure-II respectively.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against women rest with the respective State

Governments. The State Governments are competent to deal with such offences under the extant provisions of laws

As per information furnished by the Ministry of Women & Child Development, a total of Rs. 3712.85 crore had been allocated and an amount of Rs.2848.55 crore has been utilized under Nirbhaya Fund in the last five years from 2016-17 to 2020-21.

Government has taken a number of initiatives for safety of women across the country, which are given below:

- i. The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of charge sheet in rape cases in 2 months and trials to also be completed in 2 months.
- ii. Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.
- iii. The Ministry of Home Affairs (MHA) has launched a cyber-crime reporting portal on 20th September, 2018 for citizens to report obscene content.

- iv. Using technology to aid smart policing and safety management,
 Safe City Projects have been sanctioned in first Phase in 8 cities
 (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata,
 Lucknow & Mumbai). The projects have been prepared by State
 Governments, taking into account the need for identification of hot
 spots for crimes against women for development of critical assets
 in various areas including infrastructure, technology adoption and
 capacity building in community through awareness programmers.
- v. MHA has launched the "National Database on Sexual Offenders"

 (NDSO) on 20thSeptember, 2018 to facilitate investigation and tracking of sexual offenders across the country.
- vi. MHA has launched an online analytic tool "Investigation Tracking System for Sexual Offences" to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act, 2018.
- vii. In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories in 20 States/UTs.

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- viii. MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs have been undertaken for Investigation Officers, Prosecution Officers and Medical Officers. Bureau of Police Research & Development has distributed 14,950 Sexual Assault Evidence Collection Kits to States/ UTs as orientation kit as part of training.
- ix. MHA has also approved two projects for setting up and strengthening of Women Help Desks in police stations and Anti-Human Trafficking Units in all districts of the country.

The Ministry of Home Affairs has been issuing advisories to States/ UTs to take steps to spread awareness amongst the citizens, sensitization of police officers at various levels, issuance of advisories for compulsory registration of FIRs and penal provisions for non-registration of FIRs etc. The latest advisory has been issued on 09.10.2020. These advisories are available at www.mha.gov.in. This inter-alia, has may have led to improved reporting of such cases.

State/UT-wise Cases Registered (CR) under Rape during 2015-2019

SL	State/UT	2015	2016	2017	2018	2019
		CR	CR	CR	CR	CR
1	Andhra Pradesh	1027	994	988	971	1086
2	Arunachal Pradesh	71	92	59	67	63
3	Assam	1733	1779	1772	1648	1773
4	Bihar	1041	1008	605	651	730
5	Chhattisgarh	1560	1626	1908	2091	1036
6	Goa	86	61	76	61	72
7	Gujarat	503	982	477	553	528
8	Haryana	1070	1187	1099	1296	1480
9	Himachal Pradesh	244	252	249	344	359
10	Jammu & Kashmir*	296	256	296	320	223
11	Jharkhand	1053	1109	914	1090	1416
12	Karnataka	589	1655	546	492	505
13	Kerala	1256	1656	2003	1945	2023
14	Madhya Pradesh	4391	4882	5562	5433	2485
15	Maharashtra	4144	4189	1933	2142	2299
16	Manipur	46	55	40	52	36
17	Meghalaya	93	190	119	87	102
18	Mizoram	58	23	25	50	42
19	Nagaland	35	26	10	10	8
20	Odisha	2251	1983	2070	918	1382
21	Punjab	886	838	530	831	1002
22	Rajasthan	3644	3656	3305	4335	5997
23	Sikkim	5	92	17	16	11
24	Tamil Nadu	421	319	283	331	362
25	Telangana	1105	1278	552	606	873
26	Tripura	213	207	95	97	88
27	Uttar Pradesh	3025	4816	4246	3946	3065
28	Uttarakhand	283	336	374	561	526
29	West Bengal	1199	1110	1084	1069	1069
,	TOTAL STATE(S)	32328	36657	31237	32013	30641
30	A&N Islands	36	30	13	30	13
31	Chandigarh	72	68	65	86	112
32	D&N Haveli**	8	14	1	7	0
33	Daman & Diu**	5	12	7	3	4
34	Delhi	2199	2155	1229	1215	1253
35	Lakshadweep	0	5	0	2	0
36	Puducherry	3	6	7	0	10
	TOTAL UT(S)	2323	2290	1322	1343	1392
	TOTAL (ALL INDIA)	34651	38947	32559	33356	32033

Source: Crime in India

^{*}Now UTs of Jammu & Kashmir and Laddakh

^{**} Now UTs of D&N Haveli and UT of Daman& Diu have merged as one UT.

State/UT-wise Cases Registered (CR) under Section 4 & 6 of POCSO Act (r/w Section 376 IPC) under Crime against Children during 2015-2019

	ren during 2013-2013	2015	2016	2017	2018	2019
SL	State/UT	CR	CR	CR	CR	CR
1	Andhra Pradesh	621	459	183	241	265
2	Arunachal Pradesh	44	49	10	18	22
3	Assam	585	586	788	1224	1263
4	Bihar	158	170	599	824	721
5	Chhattisgarh	1014	984	1095	1214	1377
6	Goa	50	40	О	0	0
7	Gujarat	1172	1054	1233	1456	1539
8	Haryana	485	532	656	1068	1174
9	Himachal Pradesh	139	146	2	22	1
10	Jammu & Kashmir*	28	21	0	13	75
11	Jharkhand	87	205	253	442	469
12	Karnataka	1073	1136	1308	1408	1623
13	Kerala	822	957	250	162	113
14	Madhya Pradesh	2248	2467	964	1047	3337
15	Maharashtra	2234	2292	2387	2832	3117
16	Manipur	33	39	15	28	47
17	Meghalaya	129	122	164	179	145
18	Mizoram	86	99	129	73	36
19	Nagaland	12	21	26	6	10
20	Odisha	1054	1258	150	1427	1417
21	Punjab	462	410	375	288	232
22	Rajasthan	771	858	621	74	4
23	Sikkim	40	66	55	78	61
24	Tamil Nadu	1073	1169	1154	1457	1742
25	Telangana	840	690	1022	1140	1180
26	Tripura	98	108	90	76	107
27	Uttar Pradesh	2034	2115	1609	2023	3344
28	Uttarakhand	104	91	180	294	231
29	West Bengal	1106	718	1197	1378	1378
	TOTAL STATE(S)	18602	18862	16515	20492	25030
30	A&N Islands	27	1	49	52	83
31	Chandigarh	41	41	0	1	1
32	D&N Haveli**	14	9	6	18	38
33	Daman & Diu**	4	8	3	0	9
34	Delhi	939	813	940	994	969
35	Lakshadweep	0	2	3	1	14
36	Puducherry	27	29	41	47	48
	TOTAL UT(S)	1052	903	1042	1113	1162
TOTAL (ALL INDIA)		19654	19765	17557	21605	26192

Source: Crime in India

^{*}Now UTs of Jammu & Kashmir and Laddakh

^{**} Now UTs of D&N Haveli and UT of Daman& Diu have merged as one UT.